



The Calcutta Gazette

Extraordinary

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PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF BENGAL.

Revenue Department.

Land Revenue.

NOTIFICATIONS.

Mymensingh.—No. 4446L.R.—12th April 1939.—In exercise of the power conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor is pleased to direct that the following Acts shall apply to the partially excluded areas in the Mymensingh district:—

I. The Bengal Tenancy (Amendment) Act, 1939 (Bengal Act II of 1939).

II. The Bengal Rates of Interest Act, 1939 (Bengal Act III of 1939).

Darjeeling.—No. 4447L.R.—12th April 1939.—In exercise of the power conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor is pleased to direct that the Bengal Rates of Interest Act, 1939 (Bengal Act III of 1939), shall apply to the Darjeeling district.

By order of the Governor,

N. V. H. SYMONS,

Secy. to the Govt. of Bengal.